

(c) The National Remote Sensing Agency is administered and controlled by a Governing Body which has senior level representatives from the Departments of Science and Technology and Space; Ministries of Defence and Finance and Air Headquarters, besides three scientists with experience related to remote sensing technology and its use. The Chairman of the Governing Body is the Cabinet Minister incharge of Science and Technology. The Agency handles classified information and all the necessary security precautions in the storage, handling and dissemination of such information are taken.

(d) Does not arise.

Examination for Promotion to Class II Service from Class III Employees in the Military Lands and Cantonments Service

1481. SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of DEFENCE be pleased to state:

(a) whether in the Military Lands and Cantonments Service class III employees are debarred from taking the examination for promotion to class II service, after crossing the age of 45; and

(b) if so, whether Government propose to consider the desirability of making certain percentage of promotions on the basis of seniority from this age group as is the practice in the other departments?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir.

(b) Does not arise.

बहराइच में कागज-मिल और प्लाईवुड फैक्टरी

1482. श्री मोम प्रकाश त्यागी : क्या

उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि बहराइच, उत्तर प्रदेश के सबसे पिछड़े

जिलों में से एक है परन्तु वहां घास और लकड़ी प्रचुर मात्रा में होती है ;

(ख) यदि हां, तो क्या सरकार का विचार वहां पर कागज मिल और प्लाईवुड फैक्टरी स्थापित करने का है ; और

(ग) यदि हां, तो सरकार इस दिशा में काम कब प्रारम्भ करेगी ?

उद्योग मंत्री (श्री बृज लाल बर्मा) :

(क) सरकार को पता है कि उत्तर प्रदेश के उत्तरी भाग में, जिसमें बहराइच नामक औद्योगिक दृष्टि में पिछड़ा जिला स्थित है घास मसत नलों में मिलने वाले कच्चे माल उपलब्ध है ।

(ख) और (ग) इस समय सरकार का बहराइच जिले में कागज मिल या प्लाईवुड का कारखाना स्थापित करने का कोई प्रस्ताव नहीं है ।

बिहार के भूतपूर्व मुख्य मंत्री के विरुद्ध आरोप

1483. श्री रामानन्द तिवारी : क्या

गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पटना मन्त्रिवालय अनु-मन्त्रिवाय कर्मचारी संघ के अध्यक्ष ने भारत सरकार क एक जापन दिया था जिसमें बिहार के भूतपूर्व मुख्य मंत्री डा० जगन्नाथ मिश्र के विरुद्ध भ्रष्टाचार भाई भतीजावाद तथा पद एवं मर्यादा के दुरुपयोग के आरोपों की जांच की मांग की गई थी ; और

(ख) यदि हां, तो क्या सरकार ने उन आरोपों की जांच की है और यदि हां, तो क्या जांच प्रतिवेदन की एक प्रति सभा पटल पर रखी जायेगी ?

गृह मंत्री (श्री चरण सिंह) : (क) जी हां, श्रीमान ।

(ख) सामान्य कार्यविधि के अनुसार, इस मामले को तथ्यों का पता लगाए जाने के लिए बिहार के राज्यपाल को भेज दिया गया है।

Atrocities on Harijans

1484. SHRI P. K. DEO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the number of incidents of atrocities on Harijans all over the country was on the increase and even during the Emergency. Harijans were murdered in many States;

(b) if so, the number of cases of atrocities on Harijans detected during the last three years, year-wise; and

(c) the constructive steps Government propose to curb the cases of atrocities on Harijans and the broad outlines thereof?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). According to information received from the State Governments and Union Territory Administrations, the number of cases of alleged atrocities (including murders) on Harijans reported during 1974, 1975 and 1976 was 8,860, 7,781 and 5,887 respectively.

(c) It has been impressed upon State Governments that all cases involving any form of violence against harijans should be investigated promptly and efficiently and that persons suspected to have committed any such offence should be brought to book according to law.

It has also been impressed upon the State Governments that when such incidents come to their notice, effective and adequate measures should be taken to instil a sense of security amongst the affected persons

and strengthen preventive arrangements.

12.08 hrs.

PAPERS LAID ON THE TABLE

PAPERS UNDER MAJOR PORT TRUST ACT, 1963 NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958 SEAMEN'S P. F. (AMDT.) SCHEME, 1976, ETC. ETC.

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to (A) to relay* on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:—

(i) Annual Accounts of the Cochin Port Trust for the year 1973-74 and the Audit Report thereon.

(ii) Annual Accounts of the Cochin Port Trust for the year 1974-75 and the Audit Report thereon.

(iii) Annual Accounts of the Cochin Port Trust for the year 1975-76 and the Audit Report thereon.

(iv) Annual Accounts of the Paradip Port Trust for the year 1974-75 and the Audit Report thereon.

(v) Annual Accounts of the Paradip Port Trust for the year 1975-76 and the Audit Report thereon. [Placed in Library. See No. LT-425/77].

(vi) Annual Accounts of the Calcutta Port Trust for the year 1974-75 and the Audit Report thereon.

(vii) Annual Accounts of the Calcutta Port Trust for the year 1975-76 and the Audit Report thereon. [Placed in Library. See No. LT-426/77].

*The papers were previously laid on the Table on 6-4-1977.